

**Retirement age of employees of sick CPSEs**

1974. SHRI AVINASH RAI KHANNA:

SHRI SHIVANAND TIWARI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that the Ministry is considering to bring at par the retirement age of employees of all sick Central Public Sector Enterprises (CPSEs) with other CPSEs; and

(b) if so, the details thereof with particular reference to the employees of Indian Telephone Industries (ITI) Ltd.?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) The Department of Public Enterprises is not considering any proposal to enhance the age of superannuation of employees of all sick Central Public Sector Enterprises (CPSEs) from 58 to 60 years. However, Board for Reconstruction of Public Sector Enterprises (BRPSE) has been directed to undertake in-depth examination with regard to enhancement of age of superannuation from 58 to 60 years in respect of such CPSEs whose revival packages have been approved by the Government and which will continue to be in public sector after implementation of revival package, and thereafter make suitable recommendations to the concerned administrative Ministry for obtaining approval of competent authority. BRPSE has also been directed to ensure that the issue of the enhancement of age of superannuation from 58 to 60 years is adequately addressed while examining/recommending future proposals for revival of sick/loss making CPSEs and that the revival package has specific recommendation in this regard. BRPSE has not made any specific recommendation regarding enhancement of age of superannuation from 58 to 60 years in respect of employees of ITI Limited.

**Revival of sick PSUs**

1975. SHRI N.K. SINGH:

SHRI ISHWAR SINGH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has decided to revive sick PSUs in the country;

- (b) if so, the details thereof;
- (c) whether the exact reasons of PSUs going into red have been ascertained;
- (d) if so, the details thereof; and
- (e) the strategies to be adopted to make sure that PSUs may not go in red?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) The Government has set up the Board for Reconstruction of Public Sector Enterprises (BRPSE) vide Resolution in December 2004 as an advisory body to advise the Government, inter alia, on the revival and restructuring of sick Central Public Sector Enterprises (CPSEs). On the recommendations of BRPSE, the Government has approved revival of 44 CPSEs as on 31.7.2013. In addition, revival plans of 3 sick CPSEs, namely, Eastern Coal Fields Ltd. & Bharat Coking Coal Ltd. and Hindustan Fluorocarbons Ltd., are being implemented by their holding companies namely, Coal India Ltd. and Hindustan Organic Chemicals Ltd. respectively.

(c) and (d) The reasons for sickness may vary from enterprise to enterprise. Some of the reasons may be obsolete plants and machinery, outdated technology, heavy interest burden, resource crunch, surplus manpower, high cost of production, weak marketing, shortage of working capital, etc. BRPSE examines comprehensively each and every case and only after that recommends a revival plan.

(e) The administrative Ministry / Department of the concerned CPSE is responsible for preparing a comprehensive package for revival/rehabilitation of sick CPSEs on a case-to-case basis, after due consultations with all the stakeholders, and obtaining the approval of the Competent Authority.

#### **Public sector undertakings in the country**

1976. SHRI BASAWARAJ PATIL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the total number of Public Sector Undertakings in the country;
- (b) the number of these are operational, on the verge of being closed, under loss or are totally unviable; and